

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.79/2004 in
OA No.1640/2002

New Delhi, this the 12th day of April 2004

HON'BLE SHRI JUSTICE V S AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

M.S. Ashokan Review applicants.

-Versus-

Union of India & Others:

-Respondents

ORDER (BY CIRCULATION)

By Shri Sarabjit Singh, Hon'ble Member(A):

The present R.A. is filed by the applicant, seeking review of our order dated 16.01.2004 passed in OA-1640/2002. We have perused the order dated 16.01.2004 and we do not find any error apparent on the face of the record or discovery of new material which was not available with the applicant, despite due diligence, at the time of final hearing.

2. By way of this R.A. the applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

Patwal /